

THE THIRD SCHEDULE

(See SECTION 4-I)

(Conditions of service for change of which notice is to be given)

1. Wages, including the period and mode of payment ;
2. Contribution paid, or payable, by the employer to any provident fund or pension fund or for the benefit of the workmen under any law for the time being in force ;
3. Compensatory and other allowances ;
4. Hours of work and rest intervals ;
5. Leave with wages and holidays ;
6. Starting, alteration or discontinuance of shift working otherwise than in accordance with standing orders ;
7. Classification by grades ;
8. Withdrawal of any customary concession or privilege or change in usage ;
9. Introduction of new rules of discipline, or alteration of existing rules, except in so far as they are provided in standing orders ;
10. Rationalization standardization or improvement to plant or technique which is likely to lead to retrenchment of workmen ;
11. Any increase or reduction (other casual) in the number of persons employed or to be employed in any occupation or process or department or shift, not due to forced matters.